

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) No. 149 of 2020**

**IN THE MATTER OF:**

**Edalodiyil Mirshad & Ors.**

**...Appellants**

**Vs**

**Ashraf Ali Patel & Anr.**

**....Respondents**

**Present:**

**For Appellants: Mr. Shameem Ahamed and Mr. Sudhanshu Prakash, Advocates**

**For Respondents: Mr. Ashim Sood, Ms. Krusha Maheshwari, Ms. Shreni Shetty and Mr. Armaan Pratap Singh, Advocate for Respondent No. 1.**

**ORDER**  
**(Through Virtual Mode)**

**25.11.2020** Since the pleadings are completed, at request of both sides for filing of 'Notes of Written Submission' and serving them on respective sides, the matter is adjourned by three weeks. The Learned Counsel appearing for the respective parties are directed to exchange the copy of the said 'Notes of Submission', two weeks before the next date of hearing. The Office of the Registry is directed to receive the same.

The Registry is directed to List the matter on **11<sup>th</sup> January, 2021.**

[Justice Venugopal M.]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)